

Topic:
**Prevention of Substance
Abuse in Higher
Educational Institutions
and Schools**

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Medium:
Online



CONTACT US

Gujarat National Law University
Attalika Avenue, Knowledge Corridor, Koba, Koba
(Sub P. O.), Gandhinagar - 382426 (Gujarat), India.
+91-79-23276611/12
contact@gnlu.ac.in

Legislative Drafting Competition

ORGANISED BY GUJARAT
NATIONAL LAW UNIVERSITY



ABOUT THE UNIVERSITY

Gujarat National Law University is a statutory University established by the Government of Gujarat under the Gujarat National Law University Act, 2003. The University is recognized by the Bar Council of India and the University of Grants Commission. The University functions as a nodal agency to uplift legal education in the State of Gujarat.

The University offers teaching, research and training programme in law and inter-disciplinary fields such as Arts, Commerce, Science and Technology, Business Administration and Social Work at undergraduate and post-graduate level.

It is the only National Law University which is offering integrated undergraduate law degree in five areas- B.A. LL.B. (Hons.), B.S.W. LL.B. (Hons.), B.Com. LL.B. (Hons.), B.B.A. LL.B. (Hons.), and B.Sc. LL.B. (Hons.); full-time LL.M., MBA in Financial Management and Business Laws and Ph.D. in laws and other disciplines as recommended by the UGC as well as diploma/certificate courses in various areas.



ABOUT THE CENTRE

The GNLU Centre for Research in Criminal Justice Sciences is dedicated to specialized studies in the field of Criminal Law, wherein the main objective is to encourage research and analysis in this dynamic field of law. The centre provides a platform for a holistic research environment and aims to further knowledge and academic discussions about the multifaceted dimensions of criminal science.

The centre has been a pioneer in fostering debates and discussions in the realm of criminal law with the facilitation of activities such as the Discourse series among the students of the university, regular webinars, conferences, various competitions, etc. The centre also comes out with a monthly student-run newsletter dedicated to the dissemination of awareness regarding the pertinent issues in the sphere of criminal law.

The centre is also dedicated to working in synergy with the Police Academia Interaction Forum, the first of its kind platform in the country, facilitating academic interaction with Police personnel. The forum was set up by Gujarat Police with the participation of GNLU, with an objective to facilitate the exchange of innovation and knowledge between the academicians and police personnel. Basically, the centre is trying to develop a network of academicians, researchers, activists, lawyers, and other professionals to work in close agreement of a cohesive environment for the overall development of criminal justice sciences.



ABOUT THE COMPETITION

The GNLU Centre for Research in Criminal Justice Sciences is organising the first edition of its Legislation Drafting Competition.

The competition provides a remarkable opportunity for individuals to learn the nuances of legislative drafting and hone their skills in that respect. The competition will help the participant to understand the intricacies of the process of drafting from identifying the issues to striking a standard balance between the ideal and the pragmatic aspects.

Legislative drafting fosters students' capacity to observe the current legal issues and lacunas and offer solutions in that regard, as well as expand the horizons of their knowledge, analytical skills, and interpretation of the law. The competition welcomes students across all law schools to participate and help in the dissemination of ideas and experiences on the prescribed topic.



TOPIC FOR THE COMPETITION

Prevention of Substance Abuse in Higher Educational Institutions and Schools

Millions of Indians are dependent on alcohol, cannabis, and opiates, and drug misuse is a pervasive phenomenon in Indian society, says a new report, published jointly by the UN Office on Drugs and Crime and India's Ministry of Social Justice.

In the national household survey, more than 40,000 men and boys (aged 12 to 60 years) were interviewed, while subsidiary studies looked at drug misuse among women and prison inmates and in rural populations and border areas. The potential number of people seeking treatment—about 0.5 million opiate users, 2.3 million cannabis users, and 10.5 million alcohol users—is a serious challenge for India at present,

Substance abuse is a significant yet a common social issue that has been prominent in the country. Data from various researches conducted in the realm of school & college-based substance use disorders suggests how widespread this problem is in today's realm among the higher educational institutions and most shockingly among school going individuals. The intricate and complex relationship between substance abuse and the susceptibility to criminal activities is quite well-established and is seen to be directly proportional. Currently India does not have a system of national or local monitoring for drug misuse

The Narcotic Drugs and Psychotropic Substances Act, 1985 is the pioneer piece of legislation in the sphere of regulation and prohibition of drug abuse. In addition to this, several policy measures are undertaken by a limited number of these higher educational institutions for raising awareness about the risks associated with substance abuse and the policies to prevent and control the same in their institutions. Even though India has robust legal protections, drug trafficking remains unchecked as the number of drug usage cases rises daily. The inappropriate application of the laws is the primary cause of this.

The NDPS Act does not have any provisions of Rehabilitative or reformatory justice which makes it difficult to try minors in drug cases. NDPS Act provides for stringent punishment for the most minor offenses. Rehabilitation has been applied parallelly in the state of Himachal Pradesh although not very successfully.

Therefore, the participants are required to draft a legislation which would cover the issue of substance abuse among youth and students covering all aspects of prevention, prohibition, regulation and rehabilitation. The draft bill must cover the basic entries like the key definitions, general rule which states the message, exceptions to the draft bill, procedure regulating institutional and judicial inquiry and rehabilitation, any special rules that may be applicable to it, any transitional rules, definitions, the date of effect and other provisions.

IMPORTANT DATES AND PRIZES

IMPORTANT DATES

Last Date of Submission:
11:59 pm, 30th November, 2022

Declaration of Results:
05th January, 2023

PRIZES

Winner: INR 10,000
1st Runner Up: INR 5,000
2nd Runner Up: INR 3,000

RULES AND REGULATIONS

General Instructions

Mode of the Competition: The competition would be conducted in an **online** medium.

Language: The competition would be conducted in the **English** language.

Any form of identification mark of the participants is restricted on the Legislative Bill submission.

Submission of the file is to be made in doc. Or docx. formats **only**.

Submission made by the participants is to be titled 'SUBMISSION FOR LEGISLATION DRAFTING COMPETITION (Team Code) through Google form which will be provided in due time.

80% similarity of two drafts will lead to disqualification of the participants from the competition.

No submissions from the participants will be entertained after the due date.

After the conclusion of the competition, the Organizer holds every right on the draft submitted.

Eligibility and Team Composition

The competition is open to all students pursuing LLM or LLB from a recognized Law College/University. There is no restriction on the number of participants from a particular university. The participant can register individually as well as in a **team that may comprise a maximum number of 2 members.**



FORMAT OF DRAFT LEGISLATION

THE DRAFT OF THE LEGISLATION SHOULD BE IN THE FOLLOWING FORMAT:

- The Long Title
- The Preamble
- The Enacting Clause
- The Short Title
- Extent and Commencement Clause
- Definitions
- The Operative Section
- Procedural Provisions
- Exceptions and Exemptions Clause
- Offences
- Penalties
- Provisions regarding Delegated Legislation
- Repealing and Saving Clause (if any)
- Miscellaneous Provisions

FORMATTING GUIDELINES FOR SUBMISSION

The draft shall be in **English** only.

The text must be in **Times New Roman with Size 12, line spacing should be set to 1.5, no paragraph spacing with one inch margin on each side and the alignment of the text should be justified.**

Footnotes must be in Times New Roman, Size 10 with Single Line spacing.

Page numbers must be given at the Top Right-Hand Corner.

The draft shall not exceed more than 25 pages (excluding the cover page).

The cover page of the submission should include the Long Title of the bill along with the name of the Author(s), with the Author's designation.

The Content of the legislature drafted should be original and not plagiarized (15% limit) or there shall be deduction of 1 mark each for every percent or can lead to disqualification. The decision of organizers shall be final.

The breakdown of a section shall be as follows:

SECTION 1. ("SECTION" for 1st section and " §" for subsequent sections, followed by Arabic numeral)

(a) (Subsection) (lower-case letter)

(1) (Paragraph) (Arabic numeral)

(A) (Subparagraph) (upper-case letter)

(i) (Clause) (lower-case Roman numeral)

(I) (Subclause) (upper-case Roman numeral)

SUBMISSION

Submission of the file is to be made in doc. or docx. formats **only** using the following link:
<https://forms.gle/sKn4U2v5nh3ksWos7>

Please ensure that the information you enter in the form is accurate because the same information will be used for issuance of the certificates.

For any further queries, please mail on "gcrcls@gnlu.ac.in" or contact:-

Student Secretary (GCRCJS):- Ananya: +91 7303221032

Student Co-secretary (GCRCJS):- Bhanupratap Singh Rathore: +91 9664338656



ORGANIZING COMMITTEE

DR. ANJANI SINGH TOMAR - FACULTY
CONVENOR

DR. SAIRA GORI - FACULTY MEMBER

MS. SUNIDHI SAWHNEY - TEACHING RESEARCH
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